GOVERNMENT OF INDIA PANCHAYATI RAJ LOK SABHA

UNSTARRED QUESTION NO:1158 ANSWERED ON:17.08.2012 NYAYA PANCHAYATS BILL Bajirao Shri Patil Padamsinha ;Rathwa Shri Ramsinhbhai Patalbhai;Sukur Shri Jadhav Baliram

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Government has prepared a Draft Nyaya Panchayat Bill to provide for the establishment of Nyaya Panchayats at Gram Panchayat level, for providing a system of fair and speedy justice to the citizens;

(b) if so, the details and salient features thereof; and

(b) the progress made and present status in regard to inalization and introduction of the draft bill?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a): Yes Sir.

(b)&(c): The Ministry of Panchayati Raj had prepared a Draft Nyaya Panchayat (NP) Bill to provide for the establishment of Nyaya Panchayats at the level of each Village Panchayat or a cluster of Village Panchayats. The salient features of the proposed Nyaya Panchayat Bill are to provide a sound institutionalized, alternative forum at the grassroots level for dispute resolution through mediation, conciliation and compromise with community involvement. After taking into consideration the comments received from the concerned Central Ministries/Departments, the Draft Nyaya Panchayat Bill was sent to the Ministry of Law & Justice. After series of discussions, the Ministry of Law & Justice (Legislative Department) provided a copy of the revised Draft NP Bill 2010 in November 2010 for views/comments of the Ministry of Panchayati Raj and the same were forwarded to the Ministry of Law & Justice on 22nd June 2011.